

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CRESTTEK ENGINEERING SOLUTIONS PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	CRESTTEK ENGINEERING SOLUTIONS PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	27 th August, 2013
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC Bangalore
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900KA2013PTC147183
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	IBC Knowledge Park, 7th Floor, Tower D 4/1, Bannerghatta Main Road , Bangalore, Karnataka 560029.
6	LIQUIDATION COMMENCEMENT	13 th January, 2025
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name: Sriram Krishnamoorthy Address: No.11, F2, Harish Homes ,Dr. Ramamoorthy Nagar, Kamaraj Street, Keelkattalai, Near Vellakanni School, Chennai - 600117. Email: ksrics.ip@gmail.com Telephone No.: 9444867208 Regn. No.: IBBI/IPA-002/IP-N01123/2021-2022/13654
8	LAST DATE FOR SUBMISSION OF CLAIMS	12 th February, 2025

Notice is hereby given that the CRESTTEK ENGINEERING SOLUTIONS PRIVATE LIMITED has commenced voluntary liquidation on 13th January, 2025.

The stakeholders of CRESTTEK ENGINEERING SOLUTIONS PRIVATE LIMITED are hereby called upon to submit proof of their claims, on or before 12th February, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

SRIRAM KRISHNAMOORTHY

Liquidator for CRESTTEK ENGINEERING SOLUTIONS PRIVATE LIMITED

IP Registration No.: IBBI/IPA-002/IP-N01123/2021-2022/13654

Date 17th January, 2025

Place: Bengaluru

**BEFORE THE NATIONAL COMPANY LAW
TRIBUNAL BENGALURU BENCH
AT BENGALURU**

In the Matter of the Companies Act, 2013

And

In the Matter of Composite Scheme of Arrangement of Memg Securities Limited and

Manipal Health Initiative Private Limited and Manipal Healthcare Private

Limited and Manipal Global Education Services Private Limited and Manipal

Education and Medical Group India Private Limited and

Their Respective Shareholders

CP (CAA) NO.45 /BB/2024

C/W

CA (CAA) NO. 15/BB/ 2024

MEMG SECURITIES LIMITED

(CIN : U65110KA1995PTC017907)

Registered Office: N-115, 1st Floor

Manipal Center, Dickenson Road

Bengaluru - 560 042

...PETITIONER COMPANY NO. 1

MANIPAL HEALTH INITIATIVE PRIVATE LIMITED

(CIN: U85100KA2019PTC0219855)

Registered Office: 24/1, 15th Floor

J W Marriott, Vittal Malliya Road

Ashok Nagar, Bengaluru – 560 001

...PETITIONER COMPANY NO. 2

MANIPAL HEALTHCARE PRIVATE LIMITED

(CIN: U85110KA1998PTC024255)

Registered Office: 24/1, 15th Floor

J W Marriott, Vittal Malliya Road

Ashok Nagar, Bengaluru – 560 001

...PETITIONER COMPANY NO. 3

MANIPAL GLOBAL EDUCATION SERVICES PRIVATE LIMITED

(CIN: U74140KA2001PTC029678)

Registered Office: Fifth Floor

Prestige Emerald, # 4

Madras Bank Road

Bengaluru – 560 001

...PETITIONER COMPANY NO. 4

**MANIPAL EDUCATION AND MEDICAL GROUP INDIA PRIVATE
LIMITED**

(CIN: U74140KA2004PTC033168)

Registered Office: 24/1, 15th Floor

J W Marriott, Vittal Malliya Road

Ashok Nagar, Bengaluru – 560 001

...PETITIONER COMPANY NO. 5

NOTICE

A Petition under Sections 230 and 232 of the Companies Act, 2013 for sanctioning the Composite Scheme of Arrangement of MEMG Securities Limited and Manipal Health Initiative Private Limited and Manipal HealthCare Private Limited and Manipal Global Education Services Private Limited with Manipal Education and Medical Group India Private Limited and their respective shareholders ("Scheme") was presented by the Petitioners on 03.12.2024 and the said Petition came up for admission on 18.12.2024 and is fixed for hearing before the Hon'ble National Company Law Tribunal, Bengaluru Bench on 27.02.2025.

Any person desirous of supporting or opposing the said Petition should send to the Petitioner's advocate at the address mentioned below, notice of such intention, in writing, signed by him/her or his/her advocate, with his/her full name and address, to reach the Petitioner's Advocate, not later than two (2) days before the date fixed for hearing of the Petition. Where he/she seeks to oppose the petition, the grounds of opposition or a copy of the affidavit, shall be furnished with such notice. A copy of the petition will be furnished by the designated to any person requiring the same, on payment of the prescribed charges for the same.

Date : 17/01/2025

Place : Bengaluru

SAJI P JOHN

SPJ Legal Advocates

Unit no 306, 3rd Floor, #30, Prestige Meridian II, M G Road, Bengaluru – 560 001

Ph: +91 98452 09798

CIVIL APPEAL No. 4927 OF 2023
SATISH CHANDRA MEHTA, Petitioner(s)/Appellant(s)
VERSUS
TDI CORP LIMITED AND OTHERS - Respondent(s)
TO: ARVETI SAHITHI, R/O 403; TRIMURALA
RESIDENCY, DISTRICT-BANGALORE, KARNATAKA-
560016 RJIS. (PROCESS ID:292701/2024), (C.A.
No.4927/2023)(XVII).

WHEREAS the appeal above-mentioned filed in the Registry by Mr. SOUMYA DUTTA, Advocate, on behalf of the Appellant above-named were listed for hearing before this Court on the 04th August, 2023, when the Court was pleased to pass the following Order: "1. Delay condoned. 2. Issue notice, returnable in four weeks. 3. Dasti, in addition, is permitted. 4. List the Civil Appeal on 4 September 2023."

AND WHEREAS, the matter above-mentioned was again listed before **Hon'ble Court on 18th November, 2024**, when the following order was passed:- "1. Learned counsel for the appellant seeks and is granted permission to effect service upon respondent nos. R-1 and R-5 by publication. 2. Learned counsel for the Appellant shall take appropriate steps. 3. List after affidavit of proof of publication is filed."

NOW, THEREFORE, TAKE NOTICE that the Civil Appeal above-mentioned will be posted for hearing before this Court in due course when you may appear before the Court either in person or through an Advocate-on-record of this Court duly appointed by you and show cause to the Court on the day that may possibly be specified to show why the appeal may not be allowed. You may file your affidavit in opposition to the petition forthwith, but shall do so only by setting out the grounds in opposition to the questions of law and grounds set out in the Appeal and may produce such pleadings and documents filed before the Tribunal against whose order the appeal is filed.

TAKE FURTHER NOTICE that if you fail to attend appearance as aforesaid, no further notice shall be given to you and the matter above-mentioned shall be disposed of in your absence.

Dated: **23rd December, 2024.**

ASSISTANT REGISTRAR
Important Notice LEGAL AID

✓ If Legal Services of an advocate is provided by the Supreme Court Legal Services Committee and the Supreme Court Middle Income Group Legal Aid Society to eligible litigants.

For further information, please contact the Secretary, Supreme Court Legal Services Committee or the Member Secretary, Supreme Court Middle Income Group Legal Aid Society, 107-108, Lawyers Chambers, R.K. Join Block Near Post Office, Supreme Court Compound, Tlak Marg, New Delhi-110001 (Tel Nos. 011-23116353, 23116354 (Additional Building Complex) and 011-23381257 (Front Office).

MEDIATION

(2) The facility of amicable settlement of disputes by trained mediators in cases pending in the Supreme Court is now available in the Supreme Court. For further information, please contact the Coordinator, Supreme Court Mediation Centre, 109, Lawyers Chambers, R.K. Join Block Near Post Office, Supreme Court Compound, Tlak Marg, New Delhi-110001 (Tel No. 011-23071432).

The State Level Environment Impact Assessment Authority, Karnataka (Constituted by MoEFCC, Government of India) has accorded the Environmental Clearance for the Proposed Construction of Residential Villas Sy. Nos. 97P, 98P, 99/2, 100/1P, 100/2, 100/3, 101/1P, 101/2P, 101/3P, 104P, 105/1P, 106P, 129P/10, 130/1, 130/2, 177/1, 177/3, 178, 179/2, 181/1, 181/2, 182/1 and 185 of Gattahalli Village, Sarjapura Hobli, Anekal Taluk, Bengaluru, By M/s Akarsh Property Developments Private Limited and M/s. Akarsh Realty Private Limited Bangalore vide No. SEIAA 149 CON 2024 Dated. 15.01.2025. The Copy of the clearance letter may also be seen on the website of MoEFCC/SEIAA, Karnataka at <http://parivesh.nic.in>. <http://environmentclearance.nic.in>. <http://seiaa.karnataka.gov.in>

This Public notice is issued in compliance with the condition laid down in the above mentioned Environmental Clearance.

	AXIS BANK LIMITED (CIN: L65110G/1993PLC020769) Structured Assets Group, Corporate Office, 'Axis House', C-2, 7th Floor, Wadia International Centre, Pandurang Budhwar Marg, Wadia, Mumbai - 400025. Mob.-+9183282131, www.axisbank.com									
	SALE NOTICE FOR SALE OF MOVABLE ASSETS									
	E-Auction Sale Notice for Sale of movable Assets/Property under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 6 (2) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower i.e. and Guarantor(s)/Mortgagor(s)/Owner(s) i.e. Shri Chava Suresh Babu, Smt. P.Chandrakala, A. Shri. Vijender Reddy, G. Harinara Rao, S. Surendra S. Suresh, Ravi Kamal Builders Private Limited, Grandeur Power Pwvt Ltd, Badma Hydro Power Private Limited, Para Hydro Power Pvt Ltd, Rebby Hydro Power Pvt Ltd, Coastal Transnational Venture Ltd and M/s. Coastal Projects Limited that the below described movable Property hypothecated/ charged to Axis Bank i.e. Secured Creditor will be sold "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATSOEVER THERE IS BASIS" and "NO RECOURSE BASIS" on 20.02.2025, for recovery of Rs. 650,95,53,37/- (Rupees Six Hundred Fifty Crore Ninety-Six Lakhs Fifty-Five Thousand Five Hundred Thirty-Seven Only) as on 07.09.2018 plus further interest from 08.09.2018 at the contractual rate due to Axis Bank Limited i.e. Secured Creditor from the aforesaid Borrower / Guarantor(s)/ Mortgagor(s)/Owner(s). The reserve price will be: <table border="1"> <thead> <tr> <th>S.N</th><th>DESCRIPTION OF PROPERTY</th><th>RESERVE PRICE</th><th>EARNEST MONEY DEPOSIT (EMD)</th><th>Auction ID</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Two Number of Tunnel Boring machine (2 Nos of TBM) kept at BMREL Panna Depo, Panna, Bangalore – 560058, Karnataka. Google Coordinates of the Site: Latitude: 13.040859 North, Longitude: 77.535964 East.</td><td>13.60 Cr</td><td>1.36 Cr</td><td>123456</td></tr> </tbody> </table> For detailed terms and conditions of the sale, please refer to the link provided in the following: www.axisbank.com/auction-notices (Auction ID is mentioned above). Date - 17-01-2025, Place - Mumbai Sd/- Authorized officer, Axis Bank Ltd.	S.N	DESCRIPTION OF PROPERTY	RESERVE PRICE	EARNEST MONEY DEPOSIT (EMD)	Auction ID	1.	Two Number of Tunnel Boring machine (2 Nos of TBM) kept at BMREL Panna Depo, Panna, Bangalore – 560058, Karnataka. Google Coordinates of the Site: Latitude: 13.040859 North, Longitude: 77.535964 East.	13.60 Cr	1.36 Cr
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BANK OF BARODA
Regional Office, Makam Towers,
Kankaroad Road, Ashok Nager, Mandya

AUCTION OF VEHICLE HYPOTHECATED TO BANK OF BARODA				
Whereas, the Authorized Officer of Bank of Baroda had taken possession of the following vehicles pursuant to the notice issued in the following loan accounts with right to sell the same on "AS IS WHERE IS" and "AS IS WHATEVER IS" basis for realization of Bank's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, The sale notice for Auction of Vehicle Sale Notice on 16.01.2025 for the following vehicles hereby published.				
Sl. No.	Name of the branch & account Name of the owner of the Property/Vehicle	Details Of Property/Vehicle	Balance Outstanding (in Rs. Excluding Interest and charges)	Reserve Price /EMD Minimum/ Bid Increase Amount
1	Ramanagara Branch, A/c No : 67380600004276 Sri. Divakar K S/o Krishnapan	MODEL : TATA PUNCH ADV 1.2 P MT BS6PH2 Bearing Registration Number – KA 42 N 9799.	Rs. 8,00,288/- as on 15.10.2024	Rs. 5,40,000/- Rs. 54,000/- Rs. 10,000/-
2	Shanuboganahally Branch, A/c No : 67330600001509 Mr. Murali Manohar S/o Giridasa	MODEL : BALENO XETA PETROL bearing Registration Number- KA 42 N 4951.	Rs. 6,20,002/- as on 12.01.2025	Rs. 4,00,000/- Rs. 40,000/- Rs. 10,000/-

Regional Office, Bengaluru Central
PH: 080-25008800, Mob:8431906216
Email: rc@h2g.com

A Public notice is hereby given to all the persons concerned and public in general that the person/s named under this notice have availed the facility of safe deposit lockers at the below mentioned branches of Canara Bank (including branches of eSyndicate Bank). The respective branch/branches have already addressed individual letter/s/Notices by registered post with acknowledgement due (AD) to locker hirers/ LOA at the latest available address as per our Bank records with a request to remit the arrears of Locker rent. Despite of these notices, the locker hirers/ LOA have not contacted the Branch and have not remitted the locker rent arrears.

Below named Locker Hirers and their legal heirs are requested to consider this as the FINAL NOTICE and contact the Branch concerned with necessary documents and remit the locker rent arrears within 7 days from the date of publication of this notice failing which the Bank will break open the lockers without any further notice or intimation, at the cost and sole risk of the hirers or their legal representatives/heirs.

Sl. No.	BRANCH NAME / CONTACT NO	LOCKER NO	LOCKER RENT ARREARS	LOCKER HIRER NAME & ADDRESS
1.	Madhavanagar/ 9483510788	170 (Allotment No 123006922797)	Rs. 36,521.00/-	1. Bina Motilal Bajajno, No. 30, Chravathy Layout, 2nd main, 3rd Cross, Palace Cross Road Bangalore - 560001.

Place : Bangalore Date : 16.12.2025 **Sd/ Branch Manager, Canara Bank**

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the **Authorized Officer of Cholamandalam Investment and Finance Company Ltd.** (the Secured Creditor) under the Act and in exercise of the powers conferred under Sec. 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Sec. 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name & Address of the Borrower/s & Co-Borrower/s	Loan Amt.	Dt. of Demand Notice & Q/s. Amt.	Description of the Property / Secured Asset
1.	A. C/o. No. (s): - X0HLBNA00002308487 & X0HLBNA00002781932 1. Mr. / Mrs. Shivaprasad R. 2. Mr. / Mrs. Hariprasad C. 3. Mr. / Mrs. Raja C. All are R/o. - No. 32/1, Mantappa, Banerghatta, Bangalore South, Karnataka-560 083; Also at - Katha 32/1 Property N-60 083, Mantappa VILLA, Jigini Hobli, Banerghatta, Anekal Bus STOP, Bangalore South-560 083, Karnataka.	LAN :- X0HLBNA00002308487 X0HLBNA00002781932 for an Amount of ₹ 28,58,422/- & ₹ 8,18,422/- respectively,	10.01.2025 ₹ 44,95,512/- (Rs. Forty Four Lakhs Ninety Five Thousand Five Hundred & Twelve only) on 09.01.2025	All the piece and parcel of that Property bearing Northern portion of the Property No. 32/1, Katha No. 32/1 situated at Mantappa Village, Jigini Hobli, Anekal Taluk and ± Bounded on - East by Road; West By : Nanja Reddy's Property; North By : Remaining Portion of the Property; South By : Property Belonging to Smt. Sujata; ± Measuring - East To West - 50 and North to South : 19 Sq. Feet. Totally measuring to an extent of 950 Sq. Ft., and Building constructed thereon.

The Borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinafter within **60 days** from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that **Cholamandalam Investment and Finance Company Ltd.** is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time. The Secured Creditor shall be entitled to exercise all the rights U/s. 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to **ATTACH AND / OR SEAL** the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

sd/-

Place : Bangalore, Karnataka	Authorized Officer
Date : 10.01.2025	For Cholamandalam Investment and Finance Company Limited

Regd. Off. : Commerce IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN		POSSESSION NOTICE FOR IMMovable PROPERTY [Appendix IV] Rule 8(1)]		
WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has Taken Possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.				
Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
LAN - 602839551262473	1. S S Chandrashekar	All that piece and parcel of the property bearing Site No. 248, Katha No. 248, Sy. No.49, situated at Rajanakunte Village, Hesarghatta Hobli, Bangalore North Taluk, Bangalore meassure East to West (31+34)2 Feet and North to South : 50 feet in all measuring 1625 Square Feet and bounded on the; East by: House of R. Gangadharaiya West by: House of V. Suresh North by: 12 Feet Road South by: Public Property Within of the registration district of Bangalore and sub registration office at Byatrayanapur	14.10.2024	13.01.2025
1. S S Chandrashekar			Rs. 93,422/-	
2. Savithremma S			(Rupees Nine Lakh Forty	
3. Manjunathree T C			Three Thousand	
4. Manjivire Engine Oil Spare Parts			and twenty one Only)	



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and get inside the information.**

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